

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/04/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :
PETITION NUMBER : CP/32/2017
NAME OF THE PETITIONER(S) : S. MURUGANANDHAM
NAME OF THE RESPONDENT(S) : CHICKO FOODS PRIVATE LIMITED
UNDER SECTION : 2(3), 2(7)(b), 102, 103, 104, 105

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

P.C. Naveen Kumar
for M/s Anand, Sony and
Dhruva

4th Respondent

P.C. Naveen Kumar

C.T. SELVAMANI
(ACA)

PETITIONER.

[Signature]

ORDER

Chartered Accountant Shri C.T. Selvamani representing the petitioner has moved a company petition which has been number as CP 32 of 2017. Shri Naveen Kumar, representing the senior counsels Mr. Anandsamy & Dhruva on behalf of R4 (Indian Bank) present. We have heard the petitioner and admit the petition for hearing. He submitted that the notices sent to R1, R2 and R3 have been returned unserved with endorsements "Door locked" and "Not Known". Therefore, we are inclined to direct the petitioner to resort to substituted service on R1, R2 and R3 by way of publication of notice in newspapers, one in English and the other in vernacular language having wider circulation in the district where the registered office of the company is located and to submit the proof of publication along with an affidavit by the next date of hearing. The petitioner is also directed to provide a copy of the petition along with typed set to the counsel representing Respondent No.4. Put up on 02.06.2017 at 10.30 A.M.

[Signature]
(K. ANANTHA PADMANABHA SWAMY)
(MEMBER (JUDICIAL))

[Signature]
(CH. MOHD. SHARIEF TARIQ)
(MEMBER (JUDICIAL))